

**IN THE HIGH COURT OF BOMBAY AT GOA.**  
**(LD-VC-CW-253/2020)**

Dr. Benoy Berry Rep. By  
Const. Attorney Sumit Sharma ...Petitioner

Vs

Advino Fernandes and 10 ors. ...Respondents

Shri A. D. Bhohe, Advocate for the petitioner.  
Shri H. D. Naik, Advocate for the respondent nos.1 to 3.  
Shri S. P. Munj, Addl. Govt. Advocate for the respondent no.9.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:6<sup>th</sup> November, 2020.**

PC.

The learned counsel for the respondent nos. 1 to 3 seeks further time to file reply. Post the matter on 8.12.2020.

2. On 23.10.2020 this Court granted interim protection to the petitioner and it reads as follows:-

*“Shri H. D. Naik, the learned Advocate, for respondent nos.1 to 3 seeks time to file reply.  
2. Shri Kamat appears for Respondent nos.4,5,6 and 8.  
3. Post the matter on 6/11/2020.  
4. In the meanwhile, there shall be a stay of all further proceedings under the impugned order of the Lokayukta.”*

3. Now the counsel for respondent nos.1 to 3 wants that protection confined to the petitioner but not others. I, therefore, clarify that interim protection granted is confined to petitioner and none else.

**DAMA SESHADRI NAIDU, J.**